

HARYANA GOVERNMENT
EXCISE AND TAXATION DEPARTMENT

Notification

The 16th January, 2025

No. 12/GST-2.— In exercise of the powers conferred under sub-section (1) of section 9 and sub-section (5) of section 15 of the Haryana Goods and Services Tax Act, 2017 (19 of 2017), the Governor of Haryana, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council hereby makes the following amendment in the Haryana Government, Excise and Taxation Department, notification No. 35/ST-2, dated the 30th June, 2017, namely:-

AMENDMENT

In the Haryana Government, Excise and Taxation Department, notification No. 35/ST-2, dated the 30th June, 2017,-

- (a) in the Schedule I – 2.5%, after serial number 98A and entries thereagainst, the following serial number and entries thereagainst shall be inserted, namely: -

“98B.	1904	Fortified Rice Kernel (FRK)”;
-------	------	-------------------------------

- (b) in the Schedule III – 9%, against serial number 15, under column (3), after the words “commonly known as Murki”, the words and brackets “, Fortified Rice Kernel (FRK)” shall be inserted;
- (c) after the Schedule VII, in the Explanation, for clause (ii), the following clause shall be substituted, namely: -

“(ii) The expression ‘pre-packaged and labelled’ means all commodities that are intended for retail sale and containing not more than 25 kg or 25 litre, which are ‘pre-packed’ as defined in clause (l) of section 2 of the Legal Metrology Act, 2009 (Central Act 1 of 2010) where, the package in which the commodity is pre-packed or a label securely affixed thereto is required to bear the declarations under the provisions of the Legal Metrology Act, 2009 (Central Act 1 of 2010) and the rules made thereunder.”.

DEVINDER SINGH KALYAN,
Principal Secretary to Government Haryana,
Excise and Taxation Department.